

What I want the hon. House to realise is this; if you want to oppose, oppose on principle. In this case, the opposition should be that MPs are entitled to a privilege and they should continue to have it. Okay. That is a point of view. Or you can say that MPs should not have the privilege and they should be subjected to the same taxation as the rest of the people. That is the other point of view—that is my point of view.

The hon. member may have a very small income and he will not be paying tax. I am not a fraud or humbug to say that I do not pay tax. I am paying 97 per cent tax. I am proud of it. Probably in five years, I will have nothing to pay. That is the taxation structure in the country.

I have worked it out. As against approximately Rs. 6,000 I draw as allowance from Parliament, I would have to earn almost Rs 2½ lakhs to clear Rs. 6,000 which should be the normal case if the allowance-income attracted income-tax. That is the taxation.

Therefore, I feel that the man in the street and the Members of Parliament should be subject to the same taxation and we do not want double yardsticks. I am quite sure that Parliament is not at any stage adverse to the fact that they should be subject to the same tax burdens.

Take the privileges. I would like to be clear in my mind that it is not my desire that at any stage the functioning of an MP, to discharge his duties, should be hampered. That is not my intention. But I do feel that taxation is something that applies to all Indians. Therefore, there should be some uniformity.

With this, I conclude my remarks. If the hon. House in its wisdom continue, throw the Bill out.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1954".

The motion was negatived.

MR. DEPUTY-SPEAKER: Leave is refused.

SHRI MURASOLI MARAN (Madras South): On a point of order. There has been a convention in this House that no Private Member's Bill has ever been opposed at the introduction stage.

MR. DEPUTY-SPEAKER: It is not a convention; it is the pleasure of the House to give leave or not to give leave.

15.44 hrs:

CONSTITUTION (AMENDMENT)  
BILL\*

(Amendment of Seventh Schedule)

श्री भोगेन्द्र झा (जमनगर): उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि भारत के संविधान का और संशोधन करने वाले विधेयक को पुरस्थापित करने की अनुमति दी जाये

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India "

The motion was adopted.

श्री भागेन्द्र झा : मैं विधेयक को पुरस्थापित करता हूँ ।

CONSTITUTION (AMENDMENT)  
BILL\*

(Amendment of arts. 100 and 189)

SHRI R. P. ULAGANAMBI (Vellore): I beg to move for leave to introduce